रजिस्ट्री सं. डी.एल.- 33002/99 REGD. No. D. L.-33002/99

भारत सरकार
GOVERNMENT OF INDIA

दिल्ली राजपत्र
Delhi Gazette

एस.जी.-डी.एल.-अ.-24092024-257468
SG-DL-E-24092024-257468

असाधारण
EXTRAORDINARY

प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

सं. 241] दिल्ली, मंगलवार, सितम्बर 24, 2024/आश्विन 2, 1946 [रा.रा.रा.क्षे.दि. सं. 192

No. 241] DELHI, TUESDAY, SEPTEMBER 24, 2024/ASVINA 2, 1946 [N. C. T. D. No. 192

भाग IV
PART IV

राष्ट्रीय राजधानी राज्य क्षेत्र दिल्ली सरकार
GOVERNMENT OF THE NATIONAL CAPITAL TERRITORY OF DELHI

विधान सभा

अधिसूचना

दिल्ली, 24 सितम्बर, 2024

फा. सं. 25/37/2024/वि.स.स–VII/विधायी/7040.–माननीय अध्यक्ष, दिल्ली विधान सभा के निर्णय दिनांक 24.09.2024 के अनुपालन में सातवीं विधान सभा के निम्नलिखित सदस्य को, भारत के संविधान की दसवीं अनुसूची के अनुच्छेद 2(1)(ए) के साथ पठित भारत के संविधान के अनुच्छेद 191(2), राष्ट्रीय राजधानी क्षेत्र दिल्ली अधिनियम 1991 की धारा 16 और दिल्ली विधान सभा सदस्य (दल–परिवर्तन के आधार पर निरर्हता) नियम, 1996 के नियम 8 के अंतर्गत, दिल्ली विधान सभा के सदस्य होने से अयोग्य ठहराया है।

सदस्य का नाम	विधान सभा निर्वाचन क्षेत्र संख्या व नाम
श्री करतार सिंह तंवर	46– छत्तरपुर

तदनुसार, श्री करतार सिंह तंवर की सदस्यता 10 जुलाई, 2024 से दिल्ली विधान सभा से समाप्त कर दी गई है।

जिसके परिणाम स्वरूप, विधानसभा निर्वाचन क्षेत्र–46 (छत्तरपुर) की सीट खाली हो गई है और सदन में एक सीट रिक्त हो गई है।

रंजीत सिंह, सचिव

LEGISLATIVE ASSEMBLY SECRETARIAT

NOTIFICATION

Delhi, the 24th September, 2024

F. No. 25/37/2024/LAS-VII/Leg./7040.—In pursuance of Hon'ble Speaker, Legislative Assembly of NCT of Delhi's decision dated 24.09.2024, the following Member of the Seventh Legislative Assembly of NCT of Delhi has incurred disqualification from being a Member of Delhi Legislative Assembly in terms of Paragraph 2(1)(a) of the Tenth Schedule to the Constitution of India read with Article 191(2) of the Constitution of India, Section 16 of Government of National Capital Territory of Delhi Act, 1991 and Rule 8 of The Members of Delhi Legislative Assembly (Disqualification on Grounds of Defection) Rules, 1996.

Name of the Member	**Constituency No. & Name of the Assembly**
Shri Kartar Singh Tanwar	46- Chhatarpur

Accordingly, Shri Kartar Singh Tanwar ceases to be a Member of the Delhi Legislative Assembly with effect from 10th July, 2024.

Consequent upon this, the seat of Assembly Constituency – 46 (Chhatarpur) has fallen vacant and a vacancy has occurred in the House.

RANJEET SINGH, Secy.

Uploaded by Dte. of Printing at Government of India Press, Ring Road, Mayapuri, New Delhi-110064
and Published by the Controller of Publications, Delhi-110054.
SARVESH KUMAR SRIVASTAVA Digitally signed by SARVESH KUMAR SRIVASTAVA Date: 2024.09.24 22:02:26 +05'30'